

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under regulation 6 of the Insolvency and Bankruptcy Board of  
India (Insolvency Resolution Process for Corporate Persons)  
Regulations, 2016]

For the attention of the creditors of [**Spica Metfab Solutions India Private Limited**]

Sl.no	Relevant Particulars	
1	Name of the corporate debtor	Spica Metfab Solutions India Private Limited
2	Date of incorporation of corporate debtor	23- 05- 2008
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Chennai
4	Corporate identity number / limited liability identification number of corporate debtor	U74200TN2008PTC067855
5	Address of the registered office and principal office (if any) of corporate debtor	C-30 Sipcot Industrial Park, Irungattukottai Kattarambakkam Taluk, Sriperumbudur Kancheepuram TN 602105 IN.
6	Insolvency commencement date in respect of corporate debtor	4-10- 2023 - (Order pronounced) 10-10-2023 - (Order receipt date)
7	Estimated date of closure of insolvency resolution process	07-04-2024
8	Name and registration number of the insolvency professional, as registered with the board	Arpit Kothari IP. No. IBBI/IPA-001/IP-P02140/2020-2021/13287
9	Address and e-mail of the interim resolution professional, as registered with the board	Address: 204 B Block, Prince Garden Apartment, 40 Thambhuswamy Road, Kilpauk, Chennai, Tamil Nadu - 600010. <b>Email:</b> ak@nirmalandarpit.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Suit no: SL-2, 2nd Floor, Alsa Mall, Door Nos, 146 to 149, Old no 15, Montieth Road, Egmore, Chennai - 600 008. <b>Email:</b> cirpsmsipl@gmail.com
11	Last date of submission of claims	24-10-2023
12	Classes of creditors if any, under clause (b) of sub section 6(A) of section 21, ascertained by the interim resolution professional	Not Applicable- As per information available with IRP
13	Name of insolvency professional identity to act as authorised representative of the creditor in a class (Three name for each class)	Not Applicable- As per information available with IRP
14	(a) Relevant Forms and (b) Details of authorized representative are available at :	(a) Relevant Forms can be downloaded from weblink : <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable



Notice is hereby given that the National Company Law Tribunal, has ordered the commencement of a corporate insolvency resolution process of the **Spica Metfab Solutions India Private Limited** vide order Dated 04-10-2023 (Order received date 10-10-2023 from NCLT Special Bench (Court II) Chennai) - Order No. CP(IB)/64/(CHE)/2023.

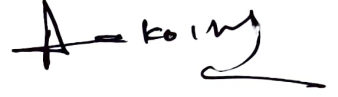
The creditors of **Spica Metfab Solutions India Private Limited**, are hereby called upon to submit a proof of their claims on or before 24-10-2023 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 12/10/2023  
Place: Chennai

Sd-



Arpit Kothari  
Interim Resolution Professional  
Reg No : IBBI/IPA-001/IP-P02140/2020-2021/13287

Published in  
1) The Financial Express  
(English newspaper)  
2) Makkal Kural  
(Regional newspaper)  
on  
12 - 10 - 2023

